

82/2

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

ORIGINAL APPLICATION NO. 984 OF 1993

ALLAHABAD THIS THE 12th DAY OF July 1995

HON'BLE Dr. R.K. SAXENA, MEMBER (JUD.)

Anjani Kumar Tiwari, S/o Late Shaligram Tiwari,
Village Sonbarasa, P.O. Manjhi, Distt. Chabua,
present address -55/5 Chetam Lines, Allahabad.

APPLICANT

By Advocate Shri Dhirendra Kumar

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Director General Medical Services, Adjutant General's Branch, A.H.Q, D.H.Q P.O New Delhi.
3. -- Senior Record Officer, Army Medical Corps, Lucknow.
4. Officer Commanding, Military Hospital, Labalpur
5. Officer Commanding, 164 Military Hospital, C/O 99 A.P.O.

RESPONDENTS

By Advocate Shir N.B. Singh

O R D E R (Oral)

By Hon'ble Dr. R.K. Saxena, Member(J)

This application has been filed by Anjani Kumar Tiwari for seeking appointment on compassionate ground with the respondents in whose service father of the applicant remained from July, 1965 till his death which took place on 18.12.1974. The contention of the applicant is that he was of 7 years of age at the time of

death of his father and when he attained majority, an application for the appointment on compassionate ground was moved as early as on 08.12.1985. This date has been controverted by the learned counsel for the respondents and it was submitted that no such application was ever received by the respondents. On the other hand, application ~~was~~ ^{had} actually moved on 21.6.1988. My attention has been drawn to annexure A-6 by which the application of the applicant was re-commended by Shri A.K. Dutta, Col. Commanding Officer, ^{to} ~~who~~ the commanding officer for appointment and no such objection was taken.

2. The respondents did not oppose the consideration of the applicant on compassionate ground but, for the reason that original documents were not produced before the concerned authority within time. ^{Learned} Counsel for the respondents has conceded and accepts the consideration of the matter about appointment even now if the applicant is prepared to furnish the original documents before the authority concerned.

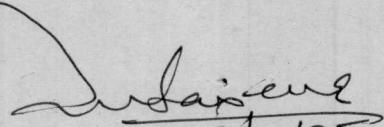
3. In these circumstances, the applicant is directed to produce necessary original documents before the concerned authority within 3 weeks from the date of this order. The respondents are directed to consider the matter relating to the appointment on compassionate ground of the applicant within a

10

A2
4

:: 3 ::

period of 6 weeks more thereafter. The result of the consideration of the matter shall be communicated to the applicant within 2 weeks thereafter. The application stands disposed of. No order as to costs.


13/7/95
Member (J)

/M.M./